
(2021) 10 P&H CK 0097

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 10027 Of 2021

Laveen Kaur And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 21-10-2021

Acts Referred:

Constitution Of India, 1950 — Article 226, 227

Citation : (2021) 10 P&H CK 0097

Hon'ble Judges : Arvind Singh Sangwan, J

Bench : Single Bench

Advocate : Paras Jhamb

Final Decision : Disposed Of

Judgement

Arvind Singh Sangwan, J

Prayer in this petition, filed under Articles 226/227 of the Constitution of India, is for issuance of directions to officials respondents to protect the life and liberty of the petitioners as petitioner No.1 has performed marriage with petitioner No.2 against the wishes of her parents and other family members and the petitioners are apprehending threat to their life and liberty at their instance.

Notice of motion.

On asking of the Court, Mr. Joginder Pal Ratra, DAG, Punjab, accepts notice on behalf of the respondents-State. Let a complete set of the paperbook be supplied to him during the course of the day.

Learned counsel for the petitioners has submitted that a representation dated 13.10.2021 (Annexure P-4) was made to the Senior Superintendent of Police, Fazilka seeking necessary protection but no action has been taken so far in the matter.

Heard.

Without examining the question of validity or otherwise of marriage of the petitioners, the present petition stands disposed of with a direction to the Senior Superintendent of Police, Fazilka to look into the grievance of the petitioners expressed in the representation (Annexure P-4) and take appropriate action, if any, warranted in the circumstances.

The Senior Superintendent of Police, Fazilka is further directed to arrange a meeting of petitioner No. 1 with her father/mother in case any such application is moved.

It is made clear that in case any FIR is registered against petitioner No.2, it will be open for the police authorities to take action, in accordance with law.